

THE HIGH COURT OF MEGHALAYA SHILLONG

CIRCULAR

Dated, Shillong the 31st May, 2024

No. HCM.II/89/2014/Estt./105 : It is impressed upon all concerned that, as part of the ongoing efforts to streamline administrative processes and enhance efficiency, the e-Proposal system has been implemented for the submission of bills and funds sanction requests. In line with this initiative, all the District and Sub-Divisional Courts are hereby directed to transition from traditional paper-based methods to the new e-Proposal system for all bill submissions and funds sanction requests. All the District and Sub-Divisional Courts are directed to ensure that the e-Proposal system is adopted.

BY ORDER

REGISTRAR GENERAL

Memo No. HCM.II/89/2014/Estt./105A

Dated, Shillong the 30th May, 2024

Copy to:-

1. The Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S. to the Hon'ble Mr. Justice H.S Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S. to Hon'ble Mr Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S. to Hon'ble Mr Justice B. Bhattacharjee, Addl. Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. Registrar (Judicial Service), High Court of Meghalaya for favour your kind information.
6. All District and Sessions Judges for information and necessary action with a request to circulate the same among the Judicial Officers within their respective jurisdiction.
7. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
8. Office file.

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30/5/24


REGISTRAR GENERAL